

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

4. COMP.APPL 94/2024

In

C.P.(CAA)/27(MB)2023

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)
SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **03.04.2024**

NAME OF THE PARTIES: Oberoi Constructions Limited.

Appearances:

For Applicant : Adv. Devanshi Sethi i/b. Hemant Sethi

SECTION 230-232 OF COMPANIES ACT, 2013

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

COMP.APPL 94/2024

This is an application filed by Joint Companies in C.P.(CAA)/27(MB)2023 seeking rectification of the order dated 28.02.2024 wherein a typo error has been pointed out that the appointed date has been mentioned as “01st April 2023” instead of “01st April 2022”.

We have perused the report of the RD wherein it is mentioned that as per the scheme appointed date is 01st April 2022. In view of the same, appointed date be read as **01st April 2022** instead of 01st April 2023. Rest of the order is unchanged. I.A. is **allowed** and **disposed of**.

Sd/-
CHARANJEET SINGH GULATI
Member (Technical)
---Rajeev---

Sd/-
LAKSHMI GURUNG
Member (Judicial)